

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. CPC. 21 of 2016
(OA. 327 of 2014)

Date of Order: 06.02.2018

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

GOBIND

VS.
R. K. GUPTA & ANR. (E. RLY.)

For the Applicant : Mr. K. Sarkar, Counsel

For the Respondents : Mr. S. Banerjee, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, Judicial Member:

Heard both.

2. The respondents are directed to depute a responsible officer to take steps for vacating the railway quarter that was occupied by the applicant and thereby they shall release the DCRG upon appropriate calculation.

3. Let the entire exercise be completed within a period of 3 months with full and final compliance of our direction.

4. Therefore, the CPC is dropped. Notices, issued, if any, are also discharged.

(Jaya Das Gupta)
Member (A)

(Bidisha Banerjee)
Member (J)

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